श्री समापति : जनता ने जो स्वयमेव मेहनत करके काम किया है, वह उसके बारे में जानना चाहते हैं।

श्रीमती कृष्णा साही : हां, कुछ स्वे-च्छिक संस्थाओं के द्वारा श्रमदान किये गये हैं. लेकिन उत्तर प्रदेश सरकार ने भो काम किया है।

स्वैच्छिक संस्थाओं के द्वारा जो काम किया गया है, वह तो प्रशंसनीय है। यदि कोई स्वैच्छा से काम करता है. वह तो स्वागत योग्य है।

SHRI BIR BHADRA PRATAP SINGH: Sir, the hon. Minister is suggesting the disease to be the solution of the problem. This water was diverted from these ghats because of illplanning.

MR. CHAIRMAN: She has not said an;thing about it. She is only giving the reply.

SHR1 BIR BHADRA PRATAP SINGH: The reply says that gated barrage would be the solution of the problem.

MR. CHAIRMAN: This is not her report. It is the report of a committee.

SHRI BIR BHADRA PRATAP SINGH: The reply that has been ifiven to uii says that by constructing a iiated barrage, water will be released to the ghats. Now, this is the disease ise of ill-planning by the State Government or by any other agency. Those sated barrages and these bridges 1he cause of its natural course beins drifted.

MR. CHAIRMAN He is opposed to ?ated barrages.

SHRI BIR BHADRA PRATAP SINGH: Yes. I want to know speci-ficaly whether any comprehensive hydrografic study has been made of the river Ganges in order to ensure

that the holy ghate or rivers in different cities continue to get water so that what has happened in the case of Kanpur jg not allowed to happen to other places. In the absence of such a basic planning, the ghats will drift away. Nobody can stop it. Dredging is not the solution.

to Questions

MR. CHAIRMAN: Your supplementary does not arise out of this question.

SHRI BIR BHADRA PRATAP SINGH: May I pass on the reply, Sir?

MR. CHAIRMAN: This does not arise out of this question.

SHRI BIR BHADRA PRATAP SINGH: The question says about the construction of a gated barrage at Kanpur...

MR. CHAIRMAN; The question is about the technical committee. So, I cannot permit it. It does not throw open a discussion about aU that has happened to the river Ganges and to the gated barrage. I do not permit it. Next question.

Closed Textile Mills in Gujarat and other States

*122. SHRI MIRZA IRSHADBAIG: Will the Minister of TEXTILES be pleased to state:

(a) what are the demands of Gujarat and other States in regard to the closed textile mills and what is the latest position of Gujarat in this regard:

(b) what progress has so far been made in regard to the suggestions made to his Ministry by the Tripartite Committee set up by the Gujarat Government for effecting improvement in the closed textile mills; and

(c) by when a decision in regard to the unemployed workers will be taken and what are the reasons for not taking a decision as yet?

THE MINISTER OF TEXTILES .AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAM NIWAS MIRDHA): (a) to (c) A statement is laid on the Table of the House.

Oral Answers

Statement

(a) The Tripartite Committee set up by the Government of Gujarat have suggested, interalia, (i) re-opening of units which can be made viable, (ii) making labour laws really deterrent, (iii) running of closed units by cooperative of workers, (iv) payment of legal dues and other reliefs to workers of closed units, and (v) creating alternative sources of employment. Maharashtra Government had also suggested application of the Textile Workers' Rehabilitation Fun^ Scheme to the mills which closed before the present cut off date of 6th June, 1985. The Gujarat Government has now taken up with, other Ministries matters concerning with them.

(b) The suggestions of the Tripartite Committee in respect of the closed mills have been examined and the position is as follows:

Suggestion	Progress
made viable. its age por Our hav bee mil	cision regarding reopening of the mills depends on viability being established before Nodal ncy/BIFR. This, in turn, depends on the res- use of the management and the State Govmrnment. is of the 27 closed mills listed by the Committee, 20 e been examined by the Nodal Agency. They have n advised to examine the cases of remaining closed ls also. The non-viable mills may have to close wn permanently.
the effe	e this has been taken up with the Labour Ministry State Governments have also been advised for ective enforcement of existing provisions regarding uthorised closures.
operatives of workers. to s	le the Central Government could have no objection uch an arrangement, this has to be acted upon by the rkers/State Government.
reliefs to the workers of closed units. ens out que up reg Fur Liq can	State Governments have already been advised to ure prompt and effective action for the payment of standing dues of workers of closed units. The stion of amendment in the law has also been taken with the Labour Ministry. The suggestion arding extension of Textile Workers' Rehabilitation id Scheme on the appointment of Provisional uidator has not been found acceptable as a unit not be considered to be finally closed till the passing he winding up order.
loyment. for	State Governments have already been advised to nulate schemes for the re-deployment of workers placed by such closures.
(i) Permission to set up non-pol-Locational restrictions have recently been relaxed to luting industrial units. permit setting up of non-polluting industries subject to certain conditions.	
sector unit in Ahmedabad. eco	ion of public sector units is decided on techn nomic considerations. The State Government been advised to send their specific proposals to to concerned Ministries.

(c) For the reasons stated above, it is difficult to indicate specific timeframe for reopening of viable mills or re-deployment of workers displaced by closures. An assistance of Rs. 1.33 crores has already been given to 855 workers affected by closure. It has not been possible to provide assistance in other cases due to non-receipt of abdications of the workers as provided *in* ihe Scheme.

श्री मीर्जा इर्शादवेग : मधापति महोदप, यह बड़ा सहत्वपुण प्रण्त है. जिसमें हवारों लोगों का भविण्य सन्मिलित है ।

मान्यव", जहां तक गुचरात का संबंध है ,गुनरात में 27 मिलें आज बंद हैं, 45 मिलें सिन्हें और पैतीसहजार मजदर काज बेकार हैं।

नान्यवर, राज्य सरका ने अपने भवतम तमाम प्रयास किया है झौर झाज तक यांच सौ करोड स्वये का खर्च बोझ उठा त है सौर प्रति दिन आज सानावत, इसी परि-ल्थितिवंश प्रति दिवस राज्य सरकार इस संबंध में 15 लाख रूपये का खर्च करती है और मैं सवझना हं कि राजा सरकार की ग्रंब से यह बोझ उठा साहने की क्षमता बिल्कल नहीं नहीं है। ाज्य राजार ने जो जिपकीय समिति बन कर उसके सुझाव केन्द्रीय सरकार को भेजे हैं, उनके जवाब में ग्रीर उनका जो पहला सुझाव है वह यह है कि मिलों के बंद होने का खता घटाना ग्रीर कार्यक्षम बनाए जा सकने वाले एककों को पुतः खोलना, मैं इस संबंध में मान्यवा, आपके माठाम से केन्द्र से यह मांग करता ह कि गजात की जो 16 बंद तथा 16 चालू मिनों ने Board for Industrial Reconstruction को Financial and सहारता के लिए जो अर्जी की है किंद मान्यवर, आज तक इत्ता निपटा। नहीं हवा है. इस संबंध में मंत्रालव क्या कदम लेगा, कब तक निल्टारा होगा और जब तक बैंक फाइनेंस जल्दी उपलब्ध न कथा दे तब तब लिंक यनिट बाएबल नहीं हो सहते हैं, हिन मान्यतर, डेट सविस कवरेन रेश्यो को जो नम्ज की जो सीमा है वह 1.33 है, इसे घटा

करके जब तक कि 1.20 नहीं किता जाएगा तब तक सिरु यूनिट्त को वित्तीय सहायता नहीं मिल सकेगतो इस संबंध में संजी जो क्या उताय करेंगे, यह में आयर्क माध्यम से जानना चाहंगा ?

to Questions

SHRI RAM NTWAS MIRDHA: Sir, the Government of Gujarat appointed a very high-power committee presided over by a senior Minister of the State Government, including representatives of labour, mills and research associations. And they came out with a report on which this question is based. The first suggestion to which the hon. Member referred is the re-opening of units which can be made viable. Sir, the first thing that we did when we received this report was to see which Ministries are concerned with particular recommendations. Revival of sick units is done under a certain statute under which the Board for Industrial and Financial Reconstruction (BIFR) has been constituted. It is under the Ministry of Finance and we have been in touch with the Ministry cf Finance that the pending cases with the BIFR should be expedited. There is another agency which looks into sick units and which is concerned with their revival and what We call the nodal agency, under the IDBI, which is «he convenor. And they also go into the matters regarding* revival of mills. Sir, the BIFR is a quasi-judicial authority and they have been able to effect pome very good packages for certain industries, certain mills. They are examining some of the mills from Gujarat, and we would do whatever we can that the BIFR as wel as the nodal agency take early action in this so that the mills can be revived to the exten' possible.

SHRI MIRZA IRSHADBAIG: It should cover all the mills.

SHRI RAM NIWAS MIRDHA: The BIFR which is established under an Act lavs certain criteria as to which nii11s should be covered by their work, suppose they erode their network by certain percentage and things of that nature. So, even the matters before them are not being expedited to. the extent we want or the hon. Member wants. And we will see that they are decided at the earlist.

श्री मोर्जा इर्शादवेगः सान्यवर, मैं मंती जो के तवाव से बाधा सन्तुष्ट हूं इमलिए कि मैं यह समझता हूं कि...

श्वीसभापतिः अत्रवग्राप दूसरा सवाल पुछिए ।

श्री मीर्जा इर्शादवेग: उनके उत्तर से मैं यह समझना हूं. उन्होंने कहा कि यह कुछ दूपरे डिगटमेंटम की बात है, मैं समझता हं कि सल्कार में एक ज्वाइंट लायबिलिटी भी होती है तो मैं उनसे यह जानना चाहता हं कि जब आपने जो जवाब दिया, खैं उनके कार्यक्षेत्र में नहीं आता है, लेकिन उन्होंने जो जवाब दिया है यहां पर सभा पटल पर जो रखा है, उन्होंने इस संबंध में एक बात ग्रीर कही है कि रोजगार के वैकिल्पिक स्रोतों का सुजन क ने की खाइटम में उन्होंने जो कहा है कि गाज्य सरकारों को पहले ही ऐसी बन्दी के पर्णिमस्वरूप विस्थापित श्रमिकों को ग्रन्गत लगाने की योजनाएं लाग क ने की सलाह दो गई है। दूसरा उन्होंने यह कहा है कि ग्रहनदाबाद में सार्ब-जनिह क्षेत्र में एक बडा एकक स्थापित क ने के बारे में उन्होंने कहा है कि राज्य सन्कार को अपने विशिष्ट प्रस्ताव सम्बद्ध मंत्रालयों को भेजने की सलाह दी गई है। तीपा, उन्होंने ह कहा कि बन्दी से प्रभा-विन 855 अभिकों को पहले ही 1.33 करोड़ कार्य की सहायता दी जा चुकी है। मानावा, मैंने आपके माध्यम से पहले हो कहा है कि राज्य सरकार ग्रब किनो भी प्रतार ऐभा आर्थिक बोझ नहीं उठा सकती है और 500 करोड रुपए वह आलरेडी खर्च कर चुके हैं, झापने यह कह दिया है कि दूसरे मंतालय को यह कह दिया है। और राज्य सरकार को यह सलाह दी गई है कि नए रोजगार के प्रवसर उनके लिए सजन करें। मैं समझ सकता हूं कि कोई कोई स्थिति में नहीं है और 35,000 जहां मजदूर बेकार हैं,

वहां सिर्फ 855 श्रमिकों को ही लगाया है कान पर ग्रौर दो करोड़ जितना आपने खर्च किया है ; क्या यह पर्याप्त है मान्यवर ?

में कहंगा कि जब तक साथ में मिलकर के नहीं चलेंगे, मैं मानता हं मंत्री जा सक्षम हैं इस कार्यको करने के लिए और अभि-नंदन करता हं कि उन्होंने इसकी गहराई में जाकर छानबीन की है, लेकिन जब तक यह तीन-चार डिपार्टमेंट को साथ में लेकर नहीं चलेंगे, एक तरफ तो आप कहते हैं कि यह जो बंद मिले हैं, उनके बारे में जो एप्लीकेशन दी गई है, वह फाइनेंस डिपार्टमेंट वाले नहीं करे हैं, वहां उन्होंने कहा है वायबिलिटी का, उनको तय कर लिया गया है ग्रांट बेंक वाले कहते हैं कि उनको हम गारंटी नही देंगे, उनको हम फाइनेन्स नहीं करेंगे। मान्यवर, जब तक हमारा यह वस्त्र मंत्रालय फाइनेन्स मिनिस्टरी को ग्रौर दूसरी जो उसके साथ कामर्श मिमिस्टरी आती है, तीनों को साथ लेकर नहीं चलेंगे, उसका कोई निपटारा नहीं हो सकेगा । इसके लिए टाइम बाउण्ड प्रोग्राम होना चाहिए मा यवर, आज वहां 35,000 मजदर भख से विलख रहे हैं और कितने लोगों ने तो ग्रात्महत्या कर ली है। क्या इसके लिए कोई समयबद्ध कार्यक्रम नहीं कर सकते हैं ? यह एकक स्थापित करने के बारे में ग्रापने कहा, लेविन ग्रहमदाबाद में वह कहां है ? ग्रौर यह लाइबिल्टी ग्राप कैसे कह सकते हैं कि दूसरे डिपार्टमेंट को हमने कह दिया है, राज्य सरकार को कह दिया है कि नए ग्रवसरों के सजन करें ...

श्री सभापति : ग्राप प्रश्न कीजिए।

श्री मीर्जा इशविबेग : सान्यवर, में आपके साध्यम से यह कहना चाहता हूं और आपसे भी विनती करता हूं कि आप इण्टरवीन करें, सलाह दें विभाग को, आज वहां 35,000 लोग भूख से बिलख रहे हैं, उनके बारे में एक समयवद्ध कार्यक्रम की मैं मांग करता हूं और आजा करता हं कि सिर्फ आप दूसरे डिपार्टमेंट को इ.... भारा भएक प्रहार पहा ामप्रधारमा आप ज्वायंटली तीन डिपार्टमेंट की एक कमेटी बना दोजिएि और एक समयबद्ध कार्यंकम बनाकर नए रोजगार के अवसर उनके लिए प्रदान करने के लिए कोई प्रोग्राम बनाएं । ऐसा आप करेंगे, मैं ऐसी आशा रखता हूं और यह भो आशा रखता हूं कि इसको पौर्तिजटिव रिएक्ट करेंगे ।

SJIRI RAM NIWAS MIRDHA: Sir, I fully agree with the hon. Member that the situation in Gujarat so far as the textile mills are concerned is really serious. Ahmedabad and other areas of Gujarat used to be and still continue to be very important centres for textile mills and textile production. Ana when we see these mills closed, it is really a very sad spectacle. I will not go into the causes which led to this, but the Government in its various Ministries are conscious of this fact that mills along with other industries are closing. In this connection we have planned that the monitoring should be such that we know what is the impending sickness. Along with textiles all the industries in the countiv are being monitored from that point of view. We in the Ministry of textiles are seriously monitoring the textile mills and We are in touch with ether institutions. I am not saving that we are not in any way responsible in this. I myself have said that we are constantly in touch with the nodal agencies like the rDBI, BIFR and they have their own difficulties in this. The main difficulty is this that some of the mills are not viable. In spite of best efforts in spite of possiple injunction of massive funds into these mills some of the mills have been found to be non-viable, which is after all an economic and financial judgment. I do not think the House will agree that public money should be put in mills which cannot be viable and after a few months or a few years, they come back again and say we cannot repay the Government money or Government loan that has been given and they have to fold up. So. Sir. they

have a criteria for judging the viability and once the viability is establishes by organisations.

MR. CHAIRMAN; How long will it take for you t find out what i_s the viability of the mills there?

SHRI RAM NIWAS MIRDHA: Sir, some cases are being decided gradually. I can give the figures of how many Gujarat cases have been decided. I can give the figures to the hon. Member. Not that it is not being done. But more and more cases are being referred and some of the cases are being disposed of-

Now, Sir, I will come to the very importsnt problem of what do we do with the labour in the closed mills. In the textile policy of 1985 it was envisaged that due to the reorganisation uf industries and possible closure of some of the uneconomic unite, labour would be out of employment. And, therefore a labour rehabilitation fund was created. At one stage it was said that the labour rehabilitation fund would operate only when a formal closure has been ordered. But that was not found practicable. The State Governments never allowed formal closures. The labour unions did not allow formal closures. Then we came d°wn and amended that order and said formal closure is not necessary. The moment a mill goes to a High Court, an official liquidator has been appointed, our scheme would operate. And I am sorry to say on this occasion that this provision to rehabilitate Workers of closed mills is not being utilised. This figure of 855 workers and Rs. 1.33 crores is only in case of one mill. There are other cases and we are in touch with the State Governments. We have asked them to mske use of this money which is available readily. Gujarat is one such State which has not cooperated fully with us in this respect. We have asked them to please take advantage of the existin o- scheme which is in favour of the labour and then we -will see what further can be done.

श्री विठठलभाई मोतीराम पटेल : सभा पतिजी, भं जीजी ने कहा कि नोडल एजेंसी बी॰ग्राइ॰एफ॰ग्रार० उनकी स्टडी कर रही है। तो 3-4 साल से वह स्टडी कर रहो है और कोई डिसोजन नहीं ने पाई कि कौनसी मिल बायबल है ग्रीर कौनसी वायबल नहीं है ? वर्कर्स मुखों मर रहे हैं, अतः मैं मंत्रीजी से यह जानना चाहता हं কি बीव्याइ०एफ०ग्रार० जो नोडल एजेंसी , वह यह फायनल करने ਸੇਂ कितना समय लेगा? दूसरे मंत्रो जीने कहा कि स्टेट गवर्तमेंट ने सार्वजनिक क्षेत्र में ग्रहमदाबाद में उद्योग लगाने के बारे में कोई रिकमंडेणन नहीं की है। अरे भाई रिकमंडेशन की जरूरत नहीं है। गजरात के लिए करेंसी प्रेस सेंक्शन हो गयी थी. पीठ झाई० बीठ ने पैछा भी स्वीकृतं किया है, लेकिन यह कहाँ चोर चना गया। गजरात के लिए कौच फैक्टरी सेंक्णन की गयी थी, वह भी पंजाब ग्रोर हरियाणा में चर्ला गई। हमारे यहां के लिए जो स्कीम सेंक्शन होती है, पब्लिक इनवैस्टमेंट बोर्ड पँसा सेंक्शन करता है, लेकिन वह दूसरी जगह चली जाती है । इसलिए मैं मंत्रीजी से कडंगांकि हमारे यहां के जो पुराने प्रोजेक्ट पडे हैं, उन्हें अभी तक आपने गजरात को नहीं दिया । बह ज्ञाप ग्रडनराबाद में रखिए ताकि चर्कर्स को काम मिल सके। तो ग्राप यह वताइए कि यह एजेंसी कव तक इसकी स्टडी कर लेगी ग्रीर कब फायनल डिसीजन लेगी ?

SHRI RAM NIWAS MIRDHA: Sir, cases of 20 mills were examined by the nodal agency; 8 have been found Viable, 12 nonviable; rehabilitation package in respect of 8 units has also been worked out' Out of 27 closed mills listed by the Gujarat Committee, *15* cases are before the BIFR. We are in touch with them and we would ensure that earliest possible decision is taken in respect of those cases also. As regards which public sector enterprise is to be in Gujarat, it is a much wider issue.

श्री बीरेन्द्र वर्मा : माननीय मंत्रीजी. बताने की इत्यः करें कि गजरात में जो 2; मिल बंद पडी हैं, उनमें से 8 मिलों के बारे में उन्होंने वताया कि वायबल हैं ग्रीर जल्दी उन पर एक्शन लेंगे / ग्रब जो 12 मिलें नान-वायवल हैं, उनके ग्रस्थायी सुधार की कोई स्कीम उनके दिमाग में हैं और उनमें जो वर्कसं हैं. उनके बारे में क्या विचार है ? इसके ग्रलावा जो बकाया 45 मिलें हें गजरात में, उनमें क्या कोई हैल्दी भी है या सभी सिक हैं ? ग्रगर सिक đ तो क्या नियमित रूप से वे अपने कामगारों को वेतन का भगतान करती हे? मान्यवर, प्रज्न का एक भाग यह भी है कि 1 करोड़ 33 लाख रुपया जो उन्होंने 855 कार्यकर्ताओं को दिया है. वह किस ग्राधार पर दिया है ? साथ ही यह भी बताएं कि इन मिलों के सुधार की कोई स्थायी योजना उनके दिमाग में है ? ग्रगर है, तो वह क्या £ ?

श्री राम निवास मिर्धा श्रीमन, यह स्वीकार करना पडेगा कि कुछ मिलें ऐसी हैं, जिनको पुनर्जीवित नहीं किया जा सकता। नोडल एजेंसी नेभी कुछ मिलों के बारे में कहा है कि चाहे कितनी भी कोणिश करें, चाहे कितना भी पैसा डालें. नवीनीकरण करें फिर भी वह पूनर्जीवित नहीं हो सकतीं। लेकिन जैसाकि माननीय सदस्य ने कहा कि कामगारों के लिए। 1 करोड 33 लाख नकद रुपया उनको दिया गया है। हमारी योजना यह है कि ऐसी बंद मिलें जिनमें कि सरकारी लिक्टि-डेटर मकर्रर कर दिया गया है, पहले वर्ष 15 फीसदी जो तनहवाह उसे मिलती थी वह हमारे फंड से देंगे दसरे वर्ष में 50 फीसदी ग्रीर तीसरे वर्ष में 25 फीसदी केन्द्रीय सरकार के फंड से देंगे ताकि वह ग्रपना नया जीवन मरु कर सकें, नयी दिशा में काम करने की सोच सकें। उसके लिए हमने यह प्रावधान किया है आर जो भी उसके स्टेटय टेरी डय र हैं-फण्ड इंग्यादि वह इसके अलावा है। इसलिए हम स्वीकार करते हैं कि कुछ मिलें जिनका बंद होना अनिवार्य है. उनके कामगारों को रियायत दी जाए।

लेकिन मुझे खेद से कहना पड़ रहा है कि राज्य सरकारों ने इस फंड का भी उपयोग नहीं किता है । कई मिलें हमारे मापदंड के संतर्भत बंद पड़ी हैं, हमने कहा है कि उनके कामगारों की लिस्ट भेजिए, कब से बंद हैं यह लिखिए। पैशा हमारे पास पड़ा है कोर केवल हम 1 करोड़ 33 लोख ईब्य करते हैं एक मिल के लिए।

श्वी देश्वेत्व वर्माः मान्यवर.... (व्यवधान)...

थी सनावतिः व्याप अराजोर से उसका वीछा कोजिए ।

अते वोरेन्द्र वर्ता: मैंने यह भी कहा कि कोई स्थाई स्तीम है बकाया सिक मिलों को माँडनाइड करने की उनके दियाग में क्या ग्रीर जो सिक मिलें हैं उनमें रेक्ष्यूलर पेथेन्ट उनके कामगारों को हो रही है, या नहीं ?

श्री राम तिवास सिर्धाः श्रीमान, 1985 में जो नीति हमने सह कहा था कि कपड़ा उसके अंतर्गत हमने यह कहा था कि कपड़ा उद्योग का नवीनीकरण किया जाए 1 750 करोड़ रुपया हमने उस फण्ड में रखा या यौर उस फंड में से लोफी उसका इस्तेमाल हुआ है। स्थाई हुल यही है कि समय के अनुदार, टेक्नालाजी के परिवर्तन के अनुदार व आध्नुनिकीकरण करते रहे हैं। उसके लिए 750 करोड़ रुपए हमने निर्धारित किए हैं। उसका अच्छा उपयोग हो रहा है और जित मिलों ने इसका उपयोग किया है, वे ठीक चल रही हैं, उससे जनकी उन्तति होगी और कामगारों को भी काम मिलता रहेगा ।

श्वी सुरेन्द्र सिंह ठाकुर : हमारे माननीय सदस्य मीर्जा इर्जादवेग की और गजरात की जो तकलीफ भरी भावनाएं हैं वहीं मेरी और सब्य प्रदेश की हैं । मध्य प्रदेश के सालवा ग्रंचल में कई कपड़ा मिलें बरसों से बंद पड़ी हई हैं ... (व्यवधान)...

अधी समापति: इन्होंने जनरल तो बता दिया। गुजरात का प्रश्न है, कोई स्पेजल प्रश्न अपका ... (व्यवधान)... श्री सुरेन्द्र लिह ठ कुर : मान्यवर, मध्य प्रदेश में हालत गुजरात से भी खराब है, वहां हजारों मजदूर ... (व्यवधान,...

SHRI ALADI ARUNA alias V ARUNACHALAM: It is mentioned, "ofher States". Thaj is more important, Sir.

श्री सुरेन्द्र सिंह ठाकर: हां, इसमें हमारे माननीय सदस्य ने हमको स्थान दिया है. उसी संदर्भ में इसका उपयोग कर रहा हं और मनिनीय मंत्री जी से जानना चाहंगी कि मध्य प्रदेश की जो कपड़ा मिलें बंद हैं उनकी दरिट में उनकी क्या पोजीशन है। वया उनकी राज्य सरकार से कपडा मिलों को चाल कराने के संबंध में कोई बात-चीत हई है ? ग्रंब काम ग्रापके हाथ में है या राज्य सरकार के हाथ में है ? कृपया बताने की मेहरवानी करें उनसे में निवेदन करना चाहंगा कि वहां हजारों मजदर, न केवल मजदर वल्कि उनके परिवार के सब सदस्य चाहे रतलाम हो, बरहानपुर हो. उन्जैन हो, बहां परेणान हैं, बेहाल हैं और उनके जीपन वर्बाद हो रहे हैं तो ग्राग इस और हा दब्टि करें भीर नका पोजीशन को छाप ठोक करें, एह मेरी प्रार्थन है।

श्री राम निवास मिर्घाः श्रीमान, मध्य प्रदेश में भी कुछ मिलें बंद हैं। राज्य सरकार नेहमें एक रतलाम की मिल और एक-आध और मिल के लिए सुझाव दिया है कि उसका राष्ट्रीयव रण विया जाए । राष्ट्रीयकरण की नीति सरकार की नहीं है। हमने जो राष्ट्रीयकरण किया है एन० टी०सी० में, उसमें काफी दिक्कतें हो रही हैं समय-समय पर, सदन उससे परिचित है। इसलिए सरकार की नीति नहीं है कि नया राष्ट्रीयकरण किया जाए । मैं फिर माननीय सदस्यों से ग्रापके मार्फत निवेदन करना चाहंगा कि जो बंद मिलें हैं उनको जो हमारे पास से रिवेन्य फण्ड मिल सकता है, राज्य सरकार को उसके लिए प्रेरित करें कि वे हमसे मदद लें । केवल राष्ट्रीयकरण की बात करना ही एक हल नहीं है। मिलें बंद हो रही हैं कौर होती का रही हैं, लेक्षिन कामगारों को हम कितनी मदद देसकने हैं उसके बारे में हमें ज्यादा चिंता करनी चाहिए।

Oral Answers

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SHRI ALADI ARUNA alias V ARUNACHALAM: sir, nearly 12 sick textile mills have been lying closed in Tamil Nadu for many years. Desoite repeated demands from the trade unions and the Government of Tamil Nadu, Centre has not come forward to take over those mills under the National Textile Corporation, I would like to know, what are the difficulties in taking over the mills under the NTC and why is the delay taking place? This is number one.

Secondly, the object of taking over sick mills under the NTC is to protect the interest of labour, their employment and the industry itself, but if you go through the report of the Ministry of Textiles, to our shock and surprise we find:

"Unto the end of 1985-86, 39,163 posts had been abolished in the above manner; during 1985-86, in the nationalised mills, 3;722 posts were abolished."

In view of the abolition of these posts I would like to know, how many persons lost employment in the mills under the NTC and how many persons were benefited by re-employment?

SHRI RAM NIWAS MTRDHA: Sir, I clearly said that it is not the policy of the Government to take over or nationalise sick units or sick mills. I have made it amply clear and I can rc-oeat the same. So the question of NTC taking over in Tamil Nadu just does not arise.

As regards abolition of posts, these posts have been abolished under a sctipmo of voluntary retirement benefits There is a scheme promulgated by the Bureau of Public Enterprises

to Questions

that those labourers [workers who want to retire will get certain benefits which are quite attractive and it is a voluntary thing on their part. If they want, they can come openly and make use of this scheme. If they do not want, they will continue in service. It is not as if we have compulsorily retired them, or taken some action to abolish the posts and sent them home. They have come under the voluntary scheme and that is where the matter stands.

SHRI A. G. KULKARNI: Sir, the hon. Minister has categorically stated about the nationalisation of textile mills. Since you are also aware and as every body is aware. We have lost about Rs. 1300 crores in running these 103 or so mills, so a rational and objective policy has to be adopted by Hie Government. Modernisation is not a panacea because it reduces the labour complement. 1 want to know from the hon. Minister if it is a fact or not that there is already over-production of cloth from handlooms, powerloome and rrom textile mills. Whatever my friend might say, has been my experience for forty years that it the sick textile mills cannot be revived, and even after revival the labour force will be reduced. We found out in Bombav when vou were the Governor that a friend of mine from that House had reduced employment by two lakh workers. Thev have alreadv gone home, or are doing something else. So this type of Type of policy will not work. So in this connection, there is an ample necessity for a positive attitude by the Government of India to freeze production either in nowerlooms or in these mills. Handlooms may work, but freezing of capacity in the nowerlooms and in the sick textile mills has to be dorm arn growth has to take place on *n* horizontal basis, just as in Japan. So in this connection, there was n proposal from Maharashtra of normHting sain of land of those sick textile mills and to have buildings and hot sinif Projects for middle class by the state

the House also.

Government $_0$ n the land made available to them ad asking the capitalists, after punishing them for mismanagement, to start new industries in the backward areas. Will the Minister react positively to that,

SHRI RAM NIWAS MIRDHA: Sir, giving permission to mills to sell their surplus land has been an issue which hag been discused at various levels for quite some time. NTC also wanted the surplus land of its mills to be given to financial institutions and other Government of India bodies. We approached the Government of Maharashtra in this respect. The latest position on sale of surplus land is that the Maharashtra Government has told us that they are formulating a general scheme which will apply to NTC as well as to others. In the last talk that I had with the Chief Minister, he said that they were working on the scheme and we are awaiting the details. We will see whether surplus land could be sold and money reinvested for rehabilitating the mills and making them more modern.

As regards the general question of whether there is over-production or sufficient capacity, the observations of the hon. Member take into consideration a much wider area...

MR. CHAIRMAN; You will take care of that.

SHRI RAM NIWAS MIRDHA: We have discussed it in this House and we can discuss it again, but I beg to submit that it does not arise out of ; this question.

MR. CHAIRMAN; He has taken due note of your recommendation.

SHRI A. G. KULKARNI; I am only requesting whether freezing of capa- city in the powerlooms at least would be considered because proliferation of production of cloth is really creating mor_c sickness.

SHRI RAM NIWAS MIRDHA: Sir, as I said, the honourable Member

mentioned this point earlier also in the House. It is a very important observation, coming as it does, from a very experienced person. But the wider question i_s how, if at all it is necessary to freeze—we are entering an are_a of greater freedom in industrial development—does it fit in with this? This suggestion has been made in

to Questions

MR. CHAIRMAN: You will give it due weight?

SHRI RAM NIWAS MIRDHA; We always give due weight to whatever the honourable Member says.

SHRI E. BALANANDAN: Sir, the honourable Minister was referring to the new textile policy adopted by the Government in 1985. What is the result after adopting this textile policy? The industry is facing crisis after crisis. According to my understanding, the crisis is being intensified. If that is the position, will the Government try to reassess the effect of the textile policy adopted and take some new steps to revitalize the industry which is in crisis?

SHRI RAM NIWAS MIRDHA: Sir. the textile industry is a very varied industry. On the one hand we have the handlooms and, on the other, the power looms and the organized mill sector. The textile policy of 1985 was an attempt to reconcile the different interests, which are sometimes conflicting, of these three broad sectors. As I said in the House, this policy has, by and ftarjge, served well. There has been increase in the production of cloth in the country, there is increase in per capita availability of cloth, and the prices of cloth are ver, stable—I don't think there is any other consumer commodity where the rise in prices has been as low as in textiles. Still, Sir, because it is a dynamic situation, things change. We have appointed а Committee under Shri Abid Hussain to review the textile policy implementation, and the Committee consists of j-POTflsentatives o'f

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various interests and various sectors of the industry. They are at it and we hope their recommendations would further give us guidance how the policy could be modified, if at all necessary.

श्री मुहम्मद प्रमीन ग्रंसारी : यान्यवर आप के द्वारा मंत्री जी ल यह जातना चाहूंगा कि उत्तर प्रदेश में एन० टी० सी० की कितनी मिलें है जो घाटे में चल रही हैं ग्रौर उनके घाटे में जाने की वगह क्या है ? क्या मंत्री जी या उनके ग्रधिकारी यह जातते है कि ज सूत वहां विकी होता है उसमें ऊपर श काया लिया जाता है ? इसके लिए एक मंल कमेटी बगी हुई है उसमें बड़े-बड़े महाजनों के इशारे पर पेज होतो है । मंत्री गहोदय को यह भी बनाना चाहना हं कि मैंने बार-वार लिख कर दिय; है कि वहां के जो एजेंट है ...

श्री समापतिः सवाल कोजिए । बहुत लम्बा मत कोजिए । इस सवाल को 23 मिनट हो चुके हैं ।

श्री मुहम्मद ग्रमीन ग्रंसारी: मैं इनी मे जोड़ कर वोल रहा हूं। यह बना दें कि इन मिलों के घाट में जाने मोवजह क्या है ग्रीर क्या जो वहां मैने प्रमेंट चल रहा है उसकी दजह से घाटा हो रहा हैं? क्या उन्हें तीन महोने की तनख्याह देकर ग्रीर छुट्टी देकर कोई अच्छे इपानदार या द सनदार अधिकारों या कर्मचारो रखने का विचार है ?

†[شی محمد امین انصاری :

مائیے ور میں آپ کے دورا منتری جی ہے یہ جانا چاھتا ہوں کہ اتر بردیھی میں این - تی - سی -کی کتابی ملیں ہیں - جو گھاتے میں چل رہی ہیں - اور انکے کیاتے کی وجہ کیا ہے - کیا منتری جی یا انکے ادعوکاری یہ جانتے ہیں کہ جو سوت رہاں بکری ہوتا ہے -اسیں اویر سے رویہہ لہا جاتا ہے -اسکے لئے ایک سیز کمیتی بلی

†[[Transliteration in Arabic script

مہاجدوں نے اشارے پر سہال ع*ودی* ہے ۔ ملتی مہودے کر یہ بھی بتانا چاهدا هین که میں نے باریار لکھکر ديا هے که بھان کے حو ايجيدئس ھ**ي**ن] श्री सभापति : सदाज की जिए । बहुत अम्बा मन कोजिए । इस सवाल को 28 मिनट हो चुके है شرى سەھايەتى : بېت لىدا مت کیجئے - اس سوال کو ۲۸ ملت ھر چکے ھیں -†[شرق مصد امين انصاري : میں اس سے جور کر ہول رہا ہوں -یہ بتا دیں کہ ان مللی کے گھاٹے میں جانے کی کیا وجہ ہے - اور کها جو رهان مینانجمنگ چل رها <u>مے</u> المکی وجہ سے گھاٹا ہو رہا ہے - کیا انہیں تین مہینے کی قذهواه ديمر جبتى ديمر كرئى اجم ایماندار یا دیانتدار ادهیکری یا فرستجاري رکھنے کا رچار ہے -]

to Questions

ھوئی ہے - (سییں بوے

े **श्री राम निवास मिर्धा**ः उत्तर प्रदेश में जो ए 10 टा० सां० भिलें हैं उनमें से कोई घाटे में चल गहा हैं। कुछ सिलों इतनी घाटे में हैं कि इत भिलों को बंद रख कर घर बैठ कर कॉनगारों को तनख्याह दी जाए तो सस्ता पड़ेगा । इसके कई कारण हैं जितके बारे में समय-पनय पर सदन में भो बहाहो चुको है। किलें पुराती थीं। जब लो गई थीं तब भी घाटे में चल रही थी इसीलिए लो गई थीं । उनका न गोनी करण नहीं कर पाये जितना चाहते थे ग्रौर भो कई। फारण हैं। जहां तक सूत का पंत्रंध है हमने पूरो व्यवस्था की है कि सून, कपड़ा ग्रादि ऐंन भाव पर बेचे जाएं जो उचित हों। उसमें कोई गड़बड़ को गंताइश न हो । अपर माननीय सदस्य के ध्यान में कोई विशेष घटना है तो वह हमें बतादें मैं उसकी जांच करा लूंगा ।

श्री सोगापति : ग्राप कोई विशेष घटना बतायेंगे तो यह उनको रिटायर कर देंगे ।

Oral Answers

PROF. C. LAKSHMANNA: Mr Chairman. Sir. the Minister while replying has spoken about running of the closed units by co-operative workers that while' the Central Government would have no objection to such arrangements, this has to be an action taken by the workers and the State Government. Sir, I would like to know whether it is a question of the Central Government having no objection for starting of the mills by cooperatives of workers or it is a policy of the Central Government to encourage and give substantive assistance to the workers to enable them to run these cooperatives so that all payments of dues are made. Also, if assistance is given, workers will be in position to start this. Therefore, I woul d like to know what the basic policy of the Government is, whether it is only to have no objection or they will encourage the workers with substantive assistance to start these cooperatives.

SHRI RAM N^TWAS MIRDHA; This question of handing over of mills, closed Or sick, has been considered on a number of occasions. Firstly, cooperation is a State subject. (*Interruptions*) Please listen to me. I have not finished.

The method in which the Central Government...

MR. CHAIRMAN: You will encourage?

SHRI RAM NIWAS MIRDHA: We will not only encourage, but it is an open offer that I have made to all the top leaders of various trade unions whom I met last year. The NTC mill anv other sick mill. or if vou want to take on а co will operative basis, We give you free of cost. We will help you in running it. We will help you in getting credit for you. But Sir, I am son-,- to say that not a single proposal has come. I again offer to the hon. Members that if for any closed mill

if a State Government comes to us with a request for assistance which falls within the Government policy, w_e will certainly support it. I wish at least one such instance comes before us.

SHRI KAMAL MORARKA: The question raised in the House is a very important one. The Government has been taking over mills only for the sake of providing employment. That objective we should fulfil. Then, as the Minister has said just now, the Finance Ministry is involved, the IDBI is invloved. About Bombay, the answer which he gave is that the Maharashtra Government is preparing a scheme. I want to paint this out through you to the Minister, and I want to specific reply whether the Government of India would in principle allow private owners to sell land and make a profit. Land is the only valuable asset that a sick mill has. When you talk of nonviability, I d'f-i'er because the mill will be non-viable, but the liability can be paid by the sale of the land. I want to know whether it is the policy of the Government to see that the land is sold at the best price, whether a committee can be formed by the Government consisting of the Government, the labour unions and the mill-owners, and that money should be utilised for rehabilitation of the workers only. Can the Central Government issue directives to various States on this policy? That is my question.

SHRI RAM NIWAS MIRDHA: Sir. the Central Government does not issue directives in the area which are thte concern of the State Governments I have myself mentioned that this question of sale of land of sick mills has been before us for a long time.

As regards Bombay, I have told what the present position is. The State Government has to operate the ceiling laws. They have to see the labour conditions. They have to ensure that the money goes to the right spot. Any viable scheme that the State Government of Maharashtra or any other State Government gives be- fore us, we will try to support it.

Creation of a Separate Body to Fond Small Scale Sector

*123. SHRI A. G. KULKARNIt DR. BAPU KALDATE:

Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal under Government's consideration to ereate a separate body to fund small-scale sector; if so, what is the nature of the proposal;

(b) whether Government are aware that the small-scale sector, particularly powerloom industry and other small engineering industries are starved of shortterm, medium-term and long-term finances on easy terms; and

(c) whether their problems are likely to be solved with the creation of a separate body to fund the small-scale sector?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALE-IRO): (a) to (c) A statement is laid on the Table of the House.

Statement

Government have decided to establish a Small Industries Development Bank of India (SIDBI) to cater to the financial needs of small scale and tiny industries. Modalities in this behalf are being worked out.

Presently, long term and medium term requirements of small scale industries, including powerloom and small engineering industries, are being met by Industrial Development Bank of India (IDBI) through primary lending institutions under its schemes for re-finance, while their need-based working capital requirements are met by the commercial banks. SHRI A. G. KULKARNI; Sir, at the outset, I hav_e to congratulate the Government for considering establishment of what you call the Small Industries Development Bank of India.

to Questions

MR. CHAIRMAN; The SIDBI.

SHRI A. G. KULKARNI: It should be analogous with the NABARD which has been created for agricultural co-operatives. Similarly, the small scale industries deserve a separate financing agency because their developmental problems can be met only through a special agency and not through the general banking structure. Sir, in this connection. I want to know from the hon. Minister this. I would request him that the Small Industries Development Bank should be managed and handled by a team of people because our experience with the NABARD is not very happy. They were all. recruited from the Reserve Bank of India which has got a bureaucratic approach. So, the developmental aspect of small industries particularly requires a different type of approach. I would like to know whether the Government will think on those lines.

Secondly, Sir, want to know.....

MR. CHAIRMAN: You put it in your second supplementary.

SHRI A. G. KULKARNI; I will be putting second supplementary also.

MR. CHAIRMAN; No, I am sorry.

SHRI A. G. KULKARNI: Sir, you have been listening to many Members putting their question in parts (a)> (b), (c) and (d), I never put in parts (a), (b), (c), (d), (e).

MR. CHAIRMAN: You hav_e already put (a), (b), (c).

SHRI A. G. KULKARNI; The point is that it requires a special type of handling and for it a special type of recruitment should be done. In this connection I would like to say that the small industries are suffering in th_e present refinancing arrangements because of the rate of interest charged by the usual nationalised

[†]The question was actually asked on the floor of the House by Shri A. G. Kulkarni.